

during this week, but it has already started with such high nervous tension. I really fail to understand this. I do not approve of it.

When Parliament is sitting and important decisions are taken,—leave aside what type of motions they are whether they are adjournment motions or notices of breach of privilege or calling-attention notices—one thing which I cannot ignore is that to take such decisions without informing the House is improper. The House was sitting on that very day, on the evening of that day when this levy was to be imposed; so, I would reiterate that it was not proper, and it should not be repeated in the future.

As far as adjournment motions are concerned, as hon. Members know, I have already given my ruling; the budget will come up for discussion when everything will come up before hon. Members, and they will be able to discuss everything, they will be able to vote down the Demands, they can table cut motions and they can ask for a vote on the cut motion and so on....

SHRI S. M. BANERJEE: By that time, it will be a news but will become a story.

MR. SPEAKER: According to our Rules of Procedure, when the matters are coming up immediately, hon. Members are only anticipating it. Therefore no duplication can be allowed.

PROF. MADHU DANDAVATE: In the budget discussion, there is no element of censure.

MR. SPEAKER: Anyway, that is already laid down. Hon. Members have ample opportunities to discuss this not once but a number of times. As for privilege, it has already been held in such cases that it is the most improper, not a privilege question. I reiterate that it was an impropriety.

श्री अटल बिहारी वाजपेयी : बार बार हमप्रीप्रायटी ?

MR. SPEAKER: I cannot help it.

श्री एस० एम० बनर्जी : अध्यक्ष महोदय, दो मतंबा पहले ऐसा हो चुका है । अब तीसरी मतंबा प्रिविलेज मोशन ले लेना चाहिए ।

अध्यक्ष महोदय : मैं देखूंगा । मैं ने सारे प्रोसीजर देखे हैं । उनके मुताबिक प्रिविलेज मोशन नहीं बनता है ।

At the most, we can question its propriety and I have already made my observations on that.

PROF. MADHU DANDAVATE: At least have a convention that if propriety is violated two times, it should be equivalent to a breach of privilege.

MR. SPEAKER: Papers to be laid on the Table.

SHRI S. M. BANERJEE: The Railway Minister should make a statement on the firing near Allahabad on the railway line.

MR. SPEAKER: I will look into it.

12.26 hrs.

PAPERS LAID ON THE TABLE

OFFICERS OF PARLIAMENT (RENT FOR RESIDENCE RETAINED BY FAMILY AFTER DEATH) RULES, 1974

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to lay on the Table a copy of the Officers of Parliament (Rent for Residence retained by family after death) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 200 in Gazette of India dated the 23rd February, 1974, under sub-section (2) of

[Shri K. Raghuramiah]

section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953. [Placed in Library. See No. LT-6289/74].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND SUGAR EXPORT PROMOTION RULES, 1973

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): I beg to lay on the Table—

1. (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Sugar (Packing and Marking) Order, 1970, published in Notification No. G.S.R. 645 in Gazette of India dated the 14th April, 1970.
- (ii) The Sugar (Packing and Marking) Amendment Order 1971, published in Notification No. G.S.R. 654 in Gazette of India dated the 27th April, 1971.
- (iii) The Sugar (Packing and Marking) Second Amendment Order, 1971, published in Notification No. G.S.R. 1418 in Gazette of India dated the 21st September, 1971.
- (iv) The Sugar (Restrictions on Movement) Order, 1972 published in Notification No. G.S.R. 32(E) in Gazette of India dated the 17th January, 1972.
- (v) The Sugar (Restrictions on Movement) second Amendment Order, 1972, published in Notification No. G.S.R. 93(E) in Gazette of India dated the 2nd March, 1972.

(vi) The Sugar (Restrictions on Movement) Third Amendment Order, 1972, published in Notification No. G.S.R. 244(E) in Gazette of India dated the 14th April 1972.

(vii) The Sugar (Restrictions on Movement) Fourth Amendment Order, 1972, published in Notification No. G.S.R. 289(E) in Gazette of India dated the 27th May, 1972.

(viii) The Sugar (Restrictions on Movement) Fifth Amendment Order, 1972, published in Notification No. G.S.R. 312(E) in Gazette of India dated the 15th June, 1972.

(ix) The Sugar (Packing and Marking) Amendment Order 1972, published in Notification No. G.S.R. 386(E) in Gazette of India dated the 22nd August, 1972.

(b) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-6290/74].

2 (i) A copy of the Sugar Export Promotion Rules, 1973 (Hindi and English versions), published in Notification No. G.S.R. 174(E) in Gazette of India dated the 21st March, 1973 under sub-section (4) of section 15 of the Sugar Export Promotion Act, 1958.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-6299/74].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955 AND ANNUAL REPORTS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the table:—

(1) A copy of the following Notifications (Hindi and English versions)